IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE TWENTY EIGHTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE P.SAM KOSHY

INCOME TAX TRIBUNAL APPEAL NO: 640 OF 2018

Appeal under section 260A of the Income Tax Act against the order dated 25-05-2018 in ITA.No.1403/HYD/2017 in Assessment Year 2011-2012 on the file of the Income Tax Appellate Tribunal, Hyderabad 'A' Bench, Hyderabad.

Between:

The Principal Commissioner of Income Tax-2, Hyderabad.

...Appellant

AND

M/s.Jasper Industries Pvt Ltd, Golden Edifice, 1st Floor, Opp.Vishweshwaraya Statue, Khairatabad Circle, Hyderabad.

...Respondent

Counsel for the Appellant: Ms. J. Sunitha,
Sr. Standing Counsel for IT Department

Counsel for the Respondent: Ms. Vaishnavi Ambadipudi, representing
Ms. Divya Datla

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

INCOME TAX TRIBUNAL APPEAL No.640 of 2018

JUDGMENT:

Ms. J.Sunitha, learned Senior Standing Counsel for Income Tax Department appearing for the appellant.

Ms. Vaishnavi Ambadipudi, learned counsel representing Ms. Divya Datla, learned counsel for the respondent.

2. Learned Senior Standing Counsel for Income Tax Department appearing for the appellant/Revenue submits that since the tax effect involved in the instant appeal is Rs.1,47,12,315.00 only, it falls within the monetary limit prescribed under Circular No.5 of 2024 dated 15.03.2024 issued by the Central Board of Direct Taxes (CBDT) laying down the ceiling of Rs.2.00 crore for filing appeals before the High Court. Learned Senior Standing Counsel further submits that she is not pressing

the instant appeal and the same may be dismissed as not pressed.

3. In view of the aforesaid submission, since the tax effect involved in the instant appeal is below the ceiling limit of Rs.2.00 crore, the appeal is dismissed as not pressed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad 'A' Bench, Hyderabad.
2. One CC to Ms. J. Sunitha, Sr. SC FOR IT DEPARTMENT [OPUC]
3. One CC to Ms. Divya Datla, Advocate [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:28/07/2025



JUDGMENT

ITTA.No.640 of 2018

DISMISSING OF
THE APPEAL

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